

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1968
ANSWERED ON:11.08.2011
BENCHES OF SUPREME COURT
Premajibhai Dr. Solanki Kiritbhai;Sardinha Shri Francisco

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the criteria and provision laid down by his ministry for establishment of circuit benches of Supreme Court in the State;
- (b) if so, the details thereof and number of circuit Supreme Court benches so far established, State-wise;
- (c) the number of proposals under consideration or pending with his ministry as on date, State-wise;
- (d) whether there is a specific proposal for establishing circuit Supreme Court benches of Supreme Court at Gandhinagar and Kolkata; and
- (e) if so, the time by which these benches are likely to be established?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a); Article 130 of the Constitution stipulates that the Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint.
- (b): So far no circuit bench of the Supreme Court has been established.
- (c) : There is no such proposal before the Government.
- (d) & (e) There is no proposal before the Government for establishing circuit bench of the Supreme Court at Gandhinagar and Kolkata.